

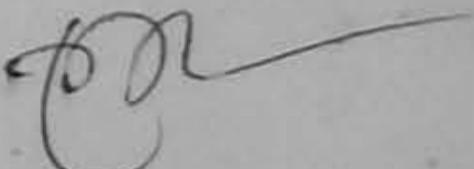
01/5/96

Hon.Dr. R.K. Saxena, J.M.
Hon.Mr. S. Dayal, A.M.

None is present for the applicant while Sri A.Mohiley, counsel for the respondents is present. It appears from the perusal of record that after 13/9/94, the case was taken up on 26/2/96. On that date, none had appeared for the applicant. It was adjourned to 12/3/96 when both the counsel had appeared but no time was left, therefore, it was adjourned to 27/3/96. On that date, none had appeared for the applicant. It was, therefore, mentioned that in case the learned counsel for the applicant failed to appear on the subsequent date, the matter would be disposed of on the material available on record. It was then adjourned to 15/4/96. Because of shortage of time, it was then adjourned to this date when neither the counsel for the applicant is present nor is made any request for adjournment. Even the R.A. has not been filed although the C.A. was filed on 08.11.90. These facts show that the applicant is not interested in the matter, therefore, it is dismissed for default.



A.M.



J.M.

/m.m./